

**In the National Company Law Tribunal
NEW DELHI
Court -II**

**ITEM NO. 218
(IB)-2581(ND)2019
IA-743/2022 IA-1327/2022
IA-1355/2022 IA-2110/2022 IA-2880/2022**

Under Section: 9 of IBC, 2016

In the matter of:

M/s. Jakson Engineers Limited **Applicant(s)**
VS.
M/s. UM Green Lighting Pvt. Ltd. **Respondent(s)**

Order delivered on 10.01.2023

**CORAM: SHRI. L. N. GUPTA, MEMBER (T)
SHRI. ASHOK KUMAR BHARDWAJ, MEMBER (J)**

Counsel for the Applicant (s) :
Counsel for the Respondent (s) :
Counsel for the IRP : CS Amar Gopal Gambhir- IRP, CS
Navneet Arora & CS Arvinder Singh
Kindra
Counsel for the CoC : Adv. Inderjeet Singh for Canara Bank

ORDER

IA-743/2022: In view of the resolution passed by the CoC replacing Mr. Amar Gopal Gambhir with Mr. Rajiv Bhatnagar with 100% voting in the meeting held on 11.02.2022, we hereby confirm the appointment of Mr. Rajiv Bhatnagar with Registration No. IBBI/IPA-001/IP-P00075/2017-18/10160 at page no. 4 of the application. The replaced IRP is directed to handover the complete records of the CD to the newly appointed RP within 03 days.

For the reasons stated in the IA and in view of the Resolution of the CoC, **the IA-743/2022 filed under Section 22(3) of IBC, 2016 stands allowed.**

IA-2110/2022: In view of the order passed in **IA-743/2022**, the present IA stands disposed of, as the present IA is only the response to **IA-743/2022**.

The present IA stands disposed of.

Isha



IA-1327/2022: The prayer made in the IA filed by the ex-IRP is for making payment of his professional fee and expenses. He submits that he has represented several times to the CoC but the payment is not being made. Hence, we deem it appropriate to refer the matter to the IBBI for suitable intervention and to resolve the issue.

The present IA stands disposed of.

IA-1355/2022: For the reasons stated therein, the **IA-1355/2022** is allowed, the Respondents are directed to extend the required co-operation to the newly appointed RP namely Mr. Rajiv Bhatnagar in the CIRP process initiated in terms of the order passed by this Adjudicating Authority.

With this, the present IA stands Allowed.

IA-2880/2022: For the reasons stated therein, **the IA-2880/2022 is allowed.**

- Sd -

(L. N. GUPTA)
MEMBER (T)

- Sd -

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)